

FIR No. 210/2020
PS SaraiRohilla
U/s 186/353/307/147/148/149/379/34 IPC & 27 Arms Act
State Vs. Rehman S/o Mohd. Irfan & Ors.

17.07.2020

(Through Video Conferencing)

Present: Ld. APP for the State.
: SI Pushendra in person.

IO has moved the application to obtain process under section 82 Cr.P.C against the following accused i.e 1. Rehman S/o Mohd. Irfan, R/o H.No, B-6/43A, DDA Flats, Inderlok, Delhi, 2. Fardeen S/o Mohd. Aashqueen, R/o H.No. A-15/115A, DDA Flats, Inderlok, Delhi, 3. Mohd. Arif, S/o Late Mohd. Shakeel, R/o A-15/114A, DDA Flats, Inderlok, Delhi and 4. Mohd. Umar S/o Mohd. Ashfaq, R/o H.No. A-8/57A, DDA Flats, Inderlok, Delhi.

I have heard the IO through VC and also perused the report of NBWs against the accused.

This court is of the opinion that to secure the presence of accused, proceedings under section 82 Cr.P.C needs to be initiated against them.

Keeping in view the facts and circumstances, process u/s 82 Cr.P.C is issued against all the above four accused persons. Application accordingly stands allowed.

Chander Mohan
(Chander Mohan)
MM-04/Central/THC
17.07.2020

FIR No. 0239/2020
PS : Sarai Rohilla
U/s 3/7 Essential Commodity Act 1965
State Vs. Suba Ram & Ors.

17.07.2020

(Through Video Conferencing)

An application has been moved on behalf of applicant for release of vehicle bearing no. DL-1LV-9834 and its documents on superdari.

Present: Ld. APP for the State.

Applicant/accused Vikas S/o Sh. Uday Ram in person.

Submissions heard.


Applicant / accused has moved an application for getting released vehicle bearing no. DL-1LV-9834 and its documents on superdari.

IO has opposed the same on the ground that if the same is released, it may be tempered/destroyed.

I have heard the applicant and perused the reply.

There is no likelihood of the trial of the case to commence in the near future. No useful purpose shall be served by detaining the vehicle bearing no. DL-1LV-9834 in police station. Accordingly, in view of observations of Hon'ble High Court of Delhi in 'Manjeet Singh Vs State' (CRL M.C 4485/2013 and CRL.M.A 16055/2013) date of decision 10.09.2014, the aforesaid vehicle alongwith its documents be released to applicant. The IO/SHO is further directed to take photographs of vehicle from all angles and get the said photographs signed by the applicant. The photographs along with CD shall be filed with the final report.

The application is disposed off accordingly. Copy of order be provided to applicant/counsel.


(Chander Mohan)
MM-04/Central/THC
17.07.2020